

# **THE HIGH COURT OF MEGHALAYA AT SHILLONG**

## **NOTIFICATION**

**Dated, Shillong 29<sup>th</sup> March, 2016.**

**No. HCM.II/148/2015-Estt/928** : In supersession to the earlier Notification No. HCM.II/148/2015-Estt/2484 dated 25<sup>th</sup> August, 2015, Hon'ble the Chief Justice has been pleased to reconstitute the Arrears Committee for the High Court with the following members :

- 1. Hon'ble Mr. Justice Dinesh Maheshwari, Chief Justice, High Court of Meghalaya, Shillong.**
- 2. Hon'ble Mr. Justice Sudip Ranjan Sen, Judge, High Court of Meghalaya, Shillong.**

**By Order,**

**REGISTRAR GENERAL**

**Memo No.HCM.II/148/2015-Estt/928 A Dated, Shillong 29<sup>th</sup> March, 2016.**

**Copy for information to:-**

- 1. The Special Secretary to Government of Meghalaya, Law Department, Shillong.**
- 2. The Registrar, High Court of Meghalaya, Shillong.**
- 3. The Joint Registrar – cum – Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.**
- 4. The District and Sessions Judge, Shillong / Jowai / Tura / Nongpoh / Nosgostoin/Williamnagar.**
- 5. The Member Secretary, State Legal Services Authority, Shillong.**
- 6. The Assistant Registrar (Judl.), High Court of Meghalaya, Shillong.**
- 7. The Private Secretary to Hon'ble Mr. Justice Sudip Ranjan Sen, Judge, High Court of Meghalaya, Shillong.**
- 8. The Superintendent (Judl.), High Court of Meghalaya, Shillong.**
- 9. The System Analyst for uploading the same in the High Court Web site.**
- 10. Office file.**

  
**REGISTRAR GENERAL**